

(b) The objective of the Karnataka Urban Development and Coastal Environmental Management Project is to optimize social and economic development in the urban areas of west Karnataka by supporting investments in urban infrastructure and services required to meet basic human needs and facilitating policy reforms to strengthen urban management.

(c) The estimated cost of the project is US \$ 251.4 million as per ADB's Aide Memoire.

(d) and (e) The proposed project is in the pipeline for ADB assistance and is at various stages of processing. Final outcome is subject to the negotiations with ADB and signing of the agreement.

Allocation of Funds

229. SHRI AMAR ROY PRADHAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether State Governments have sought additional allocation of funds for completing the rural development schemes;

(b) if so, the amount allocated to the States during 1996, 1997 and 1998, State-wise;

(c) whether the amount allocated during the said period has been in consonance with the demand made by the State Governments; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) Yes, Sir.

(b) The total amount allocated to the States during 1996-97, 1997-98 and 1998-99 is given in the statement attached.

(c) and (d) The total allocation of funds to States is in accordance with guidelines of the respective schemes, limited to availability of resources.

Statement

Central Funds allocated to States during 1996-97, 1997-98 and 1998-99

(Rs. in Lakhs)				
S.No.	State/UT	1996-97	1997-98	1998-99
1	2	3	4	5
1.	Andhra Pradesh	48064.72	68578.45	64831.71
2.	Arunachal Pradesh	1957.85	4121.16	5596.07
3.	Assam	14124.95	23831.56	29995.75

1	2	3	4	5
4.	Bihar	83556.64	103742.02	124219.65
5.	Gujarat	20584.47	24105.60	18929.98
6.	Goa	602.40	790.90	716.95
7.	Haryana	5589.74	8832.07	9251.84
8.	Himachal Pradesh	3232.03	5847.35	6032.84
9.	Jammu & Kashmir	7952.80	13086.08	13931.84
10.	Karnataka	34184.26	46210.03	42331.63
11.	Kerala	12925.00	17939.53	19366.54
12.	Madhya Pradesh	58292.27	82162.88	86287.02
13.	Maharashtra	53535.28	64838.54	66362.82
14.	Manipur	1246.69	2186.87	3224.01
15.	Meghalaya	1384.32	1745.05	3266.67
16.	Mizoram	698.92	1584.77	2253.09
17.	Nagaland	1181.33	3319.35	4200.77
18.	Orissa	34853.55	50362.69	53257.89
19.	Punjab	3790.60	5968.82	5525.47
20.	Rajasthan	34337.20	41505.03	36374.21
21.	Sikkim	632.34	865.82	1095.01
22.	Tamil Nadu	41199.17	62832.56	57685.07
23.	Tripura	1503.02	3088.01	5491.24
24.	Uttar Pradesh	108365.41	143909.31	163053.36
25.	West Bengal	39510.48	48733.78	53448.57
26.	A & N Islands	291.08	363.38	290.28
27.	Chandigarh	28.43	16.59	22.68
28.	D & N Haveli	136.52	165.47	208.93
29.	Daman & Diu	111.82	111.75	92.08
30.	Delhi	352.74	256.27	256.27
31.	Lakshadweep	100.75	119.51	96.71
32.	Pondicherry	270.98	322.52	290.73
Total		614597.76	831533.71	877987.95

Education to Willing Prisoners

230. DR. T. SUBBARAMI REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government are considering to issue any guidelines to all the State Governments to provide education to the willing prisoners in the jails;

(b) if so, the details thereof; and

(c) the concrete steps being worked out in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) 'Prisons' being a State subject as per Entry 4 of List II - State List of the Seventh Schedule to the Constitution of India, it is for the State Governments to take measures such as providing education in order to ensure proper rehabilitation of prisoners. The Central Government, on its part, has been sending advisories and providing financial assistance to the State Governments to supplement their efforts in the above direction.

Killing of People by Ranveer Sena in Bihar

231. DR. T. SUBBARAMI REDDY :
 DR. BIZAY SONKAR SHASTRI :
 SHRI AJAY CHAKRABORTY :
 SHRIMATI GEETA MUKHERJEE :
 SHRI TARIQ ANWAR :
 SHRI SHAKUNI CHOUDHARY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the law and order situation in Bihar is deteriorating steadily where a number of dalits and tribals have been gunned down by Ranveer Sena recently;

(b) if so, whether the Government have sent any central team to study the situation in Bihar;

(c) if so, the details thereof;

(d) whether the Government have received any report in this regard;

(e) if so, the details thereof;

(f) whether the Government have also received any request from the public of Bihar to ban the activities of Ranveer Sena in the State;

(g) if so, the action taken by the Government thereon; and

(h) if not, the steps taken by the Government to provide assistance to safeguard the interest of the dalits in the State?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (h) The law and order situation in Bihar has been a cause of concern for quite some time, especially after the Laxmanpur Bathe incident in which 58 persons were killed on December 1, 1997. After the killing of Shri Brij Behari Prasad, MLA, at Patna and Shri Ajit Sarkar, MLA, at Purnea, a Central Team comprising three officials was deputed to Bihar on June 17, 1998 to assess the

prevailing law and order situation in the State. The Central Team observed that the situation in Bihar was extremely bad and the people, by and large, were living in a state of fear and insecurity.

2. After the carnage at Shankarbigha Tola on January 25, 1999 in which 22 persons lost their lives, a Central Team visited Bihar from February 1 to 3, 1999 to make an on-the-spot assessment of the situation in Jehanabad. The Central Team observed that the situation was still tense and the possibility of such carnages could not be ruled out unless a multi-faceted approach was adopted to tackle the ongoing violence. It was also brought to the notice of the Central Team that the Commission of Inquiry appointed by the State Government after the Laxmanpur Bathe carnage to ascertain the links of Ranvir Sena had not taken off. The Ranvir Sena has already been declared as an unlawful association.

3. A Proclamation under section 356 of the Constitution of India has since been issued in relation to the State of Bihar.

[Translation]

Welfare Schemes for the SC/ST

232. SHRI RAJO SINGH : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the details of welfare schemes being implemented by the Union Government for the upliftment of the Scheduled Castes and Scheduled Tribes in the backward areas of Bihar;

(b) whether these schemes have been reviewed by the Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) The details of schemes being implemented by the Union Government for upliftment of the Scheduled Castes and Scheduled Tribes in backward areas of the country, including Bihar, alongwith their review position are given in the attached statement - I to VII.

Statement-I

Centrally Sponsored Scheme of Upgradation of Merit for SC/STs

The objective of the Scheme is to upgrade the merit of Scheduled Castes'/Scheduled Tribes' students by providing them with facilities for allround development through education in residential schools.